

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A', NEW DELHI**

**Before Sh. Kul Bharat, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 2527/Del/2023 : Asstt. Year : 2015-16**

Anju Kumar, ZP 9, Pitam Pura, Maurya Enclave, Maurya Enclave, North East, New Delhi-110034	Vs.	DCIT, Circle-61(1), New Delhi-110002
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AAAPP1907F</b>		

**Assessee by : Sh. Yash Bhola,  
Revenue by : Sh. Kanv Bali, Sr. DR**

**Date of Hearing: 16.03.2024**

**Date of Pronouncement: 30.05.2024**

**ORDER**

**Per Dr. B. R. R. Kumar, Accountant Member:**

The present appeal has been filed by the assessee against the order of National Faceless Appeal Centre (NFAC), Delhi dated 11.08.2023.

2. At the outset, both the parties fairly brought to our notice that the quantum additions in this case have been deleted in assessee's own case in ITA No. 2998/Del/2019 order dated 04.01.2023. Hence, penalty levied u/s 271(1)(c) of the Income Tax Act, 1961 is liable to be deleted.

3. In the result, the appeal of the assessee is allowed.  
Order Pronounced in the Open Court on 30/05/2024.

Sd/-

**(Kul Bharat)  
Judicial Member**

Sd/-

**(Dr. B. R. R. Kumar)  
Accountant Member**

**Dated: 30/05/2024**

\*Subodh Kumar, Sr. PS\*